MR, CHAIRMAN: I am not going to call the Prime Minister. I am not going to waste the time of the House like that. Now I am going to call the next item of Dusiness. (Interruptions).

SHRI DIPEN GHOSH: Sir, in our meeting with you I made it very clear... (Interuptwnsns),

The Deputy Chairman in the Chair],

# NAGALAND UNIVERSITY BILL, 1989

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCA-TION IN THE MINISTRY OF HUMAN RESOURCE DEVELOP-MENT (SHRI L. P. SHAHI): I beg to move:

"That the Bill to establish and incorporate a teaching and affiliating University in the State of Nagaland and to provide for matters connected therewith or incidental thereto, be takenonto consideration.

Madam, today we are fulfilling a commitment made by the Prime Minister ... (Interruptions) .. .to the people of Nagaland when he laid the foundation stone for this University in 1987 . . . (Interruptions).

THE DEPUTY CHAIRMAN: I cannot give a ruling over the ruling of the Chairman, Please do not destroy Rajya Sabha makes . . . (Interruptions),

SHRI L, P. SHAHI: The Prime Minister, in his speech during the foundation laying ceremony had rightly stated that every university is a major step forward for a State and this University at Lumami represents a major step forward not just for Nagaland or the North-East but for the whole country ... (Interruptions). We hope that the establishment of a new University would mark a significant phase in the development of the State of Nagaland and the entire North-Eastern region (Interruptions). We also hope that this University will, in the course of time, become a Centre of excellence and contribute to the development and manpower requirements of the State ... (Interruptions),

I would like to inform the hon. Members that the higher education needs of Nagaland are presently being served by the North Eastern Hill University which Has jurisdiction over the State (Interruptions). The Kohima campus of the NEHU has four Departments offering post-graduate courses ... (Interruptions). The NEHU has also established an Institute of Agricultural Sciences at Medziphema which was upgraded into a School a few years back... (In. terruptions). This Institute was started to meet the manpower requirements in the field of agriculture in the North-Eastern region (Interruptions). Nagaland has about 19 colleges which are affiliatied to the NEHU having a total enrolment of about 6,000 students (Interruptions). However, this arrangement has not been able to meet the expectations and aspira-tions of the people of Nagaland who have been continuously pressing for a separate University... (Interruptions)

It is proposed that the Nagaland University will be a teaching-cumaffiliating University with jurisdiction over the entire State and with headquarters at Lumami... The (Interruptions). University would have an all-India character and enrol students and teachers from the entire country. University will be innovative and non-traditional in character and will focus on subjects related to more practical, productive and skill oriented aspects and is expected to play a crucial role in deve-

[Shri Р. Shahi] L. loping the human resources for the diverse and multi-farious developmental needs of the State. It would introduce application-oriented courses to suit the needs of the society and economy of Nagapromote land; inter-disciplinary research and studies; and use mod-ern communications technology in imparting instructions ... (Inter-Continuing education ruptions). and extension services would be essential components of the programmes and activities of the University ... (Interruptions). University would also pursue the broad objectives of the National Policy on Education—1986... (Interruptions) . The powers, functions and the structure of the University would be by and large the same as in other Central Universities. The President of India will be the Visitor of the University. The officers of the University will include a Chancellor, a Vice-Chan-Pro-Vice-Chancellor, cellor. Deans, Registrar and Finance Officer. (Interruptions). The Authorities of the University would be the Court, the Executive Council, the Academic Council, the Planning Board, the Finance Committee and the Board of Schools. We also propose to associate the Governor of Nagaland as the Chief Rector of the University. (Interruptions).

As in the case of newly established universities, the first Chancellor, the Vice-Chancellor, the Registrar and the Finance Officer shall be appointed by the Visitor. The Visitor would also constitute the first Court, the Academic Council, the Executive Council, the Planning Board and the Finance Committee. (Interruptions).

With the establishment of the Nagaland University the jurisidction.of the NEHU shall cease over ihe State of Nagaland.

I do hope that the establishment of a Central University in Naga-

land will fulfil the aspirations of the people of Nagaland and that the University will, as envisaged by our Prime Minister, inculcate the best values of science and technology and modern development while keeping alive everything that is good in our traditions and in our heritage. I am sure that Members from all sections of the House will support this measure whole-heartedly. (Inttrruptions).

With these words, I move that the Nagaland University Bill, 1989, may be taken into consideration. (Interruptions).

The question was proposed,

THE DEPUTY CHAIRMAN: Shri R. K- Poddar. (Interruptions) We are discussing Nagaland University Bill, 1989. Do you want to speak on this Bill or not?

SHRI M. S. GURUPADAS-WAMY (Karnataka): Before this please listen to me.

THE DEPUTY CHAIRMAN: I will not listen to you. If Mr. Poddar wants to speak on the Bill (Interruptions). I am sorry, I cannot listen to you. We are doing business. (Interruptions). You defied the Chair. You came in the well. (Interruptions). Mr. Chairman has already called the Nagaland University Bill. I have asked Mr. Poddar to speak specifically on the Bill.

SHRI M. S. GURUPADAS-WAMY: Before that I want to make a submission.

SHRI DIPEN GHOSH (West Bengal): You please hear the Leader of the Opposition.

THE DEPUTY CHAIRMAN: We have been hearing the opposition leaders in the last 45 minutes. (Interruptions). Please leave the mike. Do not destroy the property of the Parliament. Please sit down. (Interruptions). No, no.

SHRI M, S. GURUPADAS-WAMY: Whether you like it or not I say this on behalf of the Opposition that the Bofors gun deal issue is so important. We are not against discussion. We are for discussion on Bofors but we wanted the Prime Minister to come and explain the position.

The view of the fact that, the Chair is stubborn and obdurate, in view of the fact that the Government is stubborn and obdurate; we walk out in protest.

(At this stage some hon. Members left the Chamber)

SHRI KHYOMO LOTHA (Nagaland): Madam Deputy Chairman; I rise to speak and support the Nagaland University Bill, 1989-

SHRI SUBRAMANIAN SWA-MY (Uttar Pradesh): What about the notice of my motion?

THE DEPUTY CHAIRMAN: The Chairman will take a decision on it. We have a Business Advisory Committe. It will take a decision and we will let you know about it.

SHRI KHYOMO LOTHA: would have been happier if the Opposition Members were also present.I say this because many of our national leaders have a very poor knowledge about the North-Eastern region. I remember way back in 1978 when I had met the then Home Minister, he did not know where Nagaland was. So on occasions like this when we are discussing the Bill as introduced today, our Opposition leaders who are so much concerned about the nation and yet many of whom do not know about their own people in the far flung areas, in the backward regions, about the scheduled castes and scheduled tribes, their problems and difficulties, would also have benefited much and it would have been better had they

also remained here to support this Bill.

In Nagaland, after many years of insurgency, now peace and tranquility has come to stay. And during this period of peace and tranquillity, the Naga people are striving very hard to achieve literacy which has now crossed the 50 per cent mark in the State and they are working very hard in the field of higher education.

A century ago, the missionaries from abroad had introduced education in the State during the British regime. But during the Second World War, when the entire North-East, and especially Nagaland, was affected, the effort in the field of education was once again Independence. thwarted. After once again the insurgency started in Nagaland and education was again disturbed. A few schools which were opened at district headquarters were also disturbed and many able-bodied young people had to, under compulsion, join insurgency and give up their education. It was only after 1964 when the peace accord was signed and the State of Nagaland was ushered in that the real progress in the field of education started. To. day we are very happy to say that there are more than 600 schools and many more colleges.

We do not have any script of our own in Nagaland because the saying goes that in the days past when our forefathers had a certain script, it was written on the skin of an animal. Before this could be passed on to the next generation, a dog came and ate away the skin on which the script was written, and so we lost our script. Because of that, Nagaland does not have any script of its own. But we adopted the Roman script. There was a time when our parents learnt the Assamese script but, because of the dialects

[Shri Khyomo Lotha] and difficult pronunciation, the Assamese script could not be adopted, and the Roman script was adopted, which actually suited our different dialects and pronunciation. So we have now progressed in the field of higher education and we are very happy that this Bill is now introduced. I am sure that this Bill will be passed without any opposition.

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We hope that this University will not be just a university where only certificates will be churned out and the students will simply be given certificates or degrees but that this University will bring about development in all spheres of life—intelectual, moral and spiritual—and that it will make our young people very good citizens not of Nagaland alone but of the whole country.

Our people, after a long spell of insurgency and fighting, have now come to take up education seriously and I am sure this University will benefit the entire generation not only of Nagaland but also of the neighbouring States and also people from other parts of the country who would like to come and study in Nagaland. So, this University will benefit not only the people of Nagaland but will also interact with Universities of other States and benefit youth from other areas also.

We are very happy, especially, to have this University, and my special appreciation goes to Prime Minister. Rajiv Gandhi who had personally visited this area. He not only visited the headquarters, but he had himself driven vehicles and visited many small villages in difficult areas and had gained a good knowledge of Nagaland and the people of Nagaland. It was under his dyanmic leadership and

his kuiinness for the development of our people that it was agreed to set up this University in Nagaland.

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To clear the doubts of many who are thinking whether this small University would be of any use, I would say that this University in the extreme north-east State will not only benefit the people of this area but the country as a whole. The people there are very happly that they are happy that they are being given this University. They are happy in that they have a sense of belonging, not only to the State or area or region but a sense of belonging to this country when such institutions for development are established. The establishment of this University also, I am sure and confident, will bring about an emotional integration in the country, among the people dwelling in the State of Nagaland and also among the people living in the other States of the country. It

will also solve a great 12. NOON deal of unemployment

problem and also the problem of people who are seeking admission for higher education. I would like to bring to the notice of the Government here that this year many students came to Delhi to seek admission in the Delhi University but many had to face a great deal of difficulty in getting admission in different colleges in the Delhi University. It was really an ordeal for many of our students who had come from far-away distance and spending a lot of money. Though the Nagaland University Bill, 1989 will be passed, it will take some time to start the real functioning of this university. Until such time I would like to appeal to the Education Minister that in matters of admission to higher education and technical education, the rules may be sim-

# [The Vice-Chairman (Shri Mirza **Irshadbaig**) in the Chair.

I thank the Central Government, especially the Prime Minister of India. Shri Rajiv Gandhi for helping this university to come through. It has been a" very longfelt need for the 'people of Nagaland and way back in 1973 when this NEHU (North East Hill University) was established, at that time also with the help and support of Nagaland people NEHU came into being. Even then Nagaland always had the desire to have its own university for the upcoming young people who can be trained, educated to develop in every respect so that, they can become worthy citizens of this great country of India. With this. I once again welcome and support this Bill. Thank you.

डा० रस्नकर पाण्डय (उत्तर प्रदंश) : माननीय उपसभाध्यक्ष जी. मैं ग्राका -कृतज्ञ हुं कि शिक्षा मंत्री श्री एल० पी० साही जी द्वारा सदन में प्रस्तुत किए गए नागालैंड विश्वविद्यालय विधेयक, 1989 का समर्थन करने का अवसर आपने मझे दिया : ग्र-छाहोता कि इस देश के विरोधी दल के जो राज्य सभा के सदस्य हैं, उनको झगर जनतत्र में विश्वास होता भीर यहां पर उपस्थित रहते तो देखते िकि श्री राजीव गांधी ने जो नई शिक्षा नीति का निर्माण किया है उसमें इतिहास के झरोखं से ग्राजनागालेंडको एक नया ्विश्वविद्यालयं दिएः जाने का प्रावधान राजीव गांधी की सरकार कर रही है। लेकिन हमारे तिरोधी दल के लोगों के पास न कोई नीति है और न ही कोई कार्यक्रम है और नहीं कोई योजनाहै। न उनकी कोई तिदेश नीति है ग्रीर न ही राध्य की जनता कि उत्थान के लिए उनके पास कोइं कार्यक्रम है। केवल राजीव गांधी, राजीव गांधी कहते हैं। इतना वे भगवान का नाम लें तो जितने पाप जन्होंने किए हैं उनते उनका उद्घार हो जाता। लेकिन इस माननीय सदन की सर्वोच्य सदन की, परम्पराग्नों को तोडकर वे हर इशु पर प्राइम मिनिस्टर राजीब गांधी का विरोध प्रदेशित करते हुए सदन फ्रोड कर चले जाते हैं। इस देश की जनता ने, ११-१२ और १६-३६ एम० एल० एज० ने, विद्यायकों ने, हमें बोट दकर यहां भेजा है भीर तब हम यहां ऋति हैं। लेकिन ये जो चुने हुए जनता के प्रतिनिधि हैं वे अनता के विश्वासी के साथ खुलेग्राम इस सदन में बलात्कार कर रहे हैं 'सारा देश इसको देख रहा है उसकी कड़ निन्दा करते हुए संसदीय परम्पराम्रों को जीवंत, जनतांतिक बनाने के लिए मैं उन ने शाग्रह करते प्रार्थना करूंगा कि वे हमारी मर्यादाओं को न तोडें? इस सदन की बड़ी उच्च पराम्परायें रही हैं। जिस श्रासन पर आप बैठे हैं संविधान के निर्माता इस ग्रासन पर बैठे हैं ग्रीर कडाई के साथ चैयरमेंन साहब महामहीम डा० शंकर पयाल शर्मा साहब ने जो कडा रुख सविधान के अनुकुल लिया है उसकी प्रशंसा करते हुए मैं विरोधी दल के लोगों को निष्दा करता हूं ग्रीर नागालैंड विश्वविद्यालय के संबंध में ऋपने विचार व्यक्त करना चाहता हूं। ग्रमी हमारे दोस्त लोया जी जो नागालैंड से राज्य सभा के सदस्य हैं उन्होंने बहुत कुछ कहा है और उनकी बातों का समर्थन करते हुए कुछ भ्रोर बातों को म्रोर में ध्यान दिलाना चाहंगा । उपसभाध्यक्ष महोदय, हमारे देश में राष्ट्रीय एकता से अधिक चिन्ता का विजय अगज कोई स्रोर तहीं है। इस राष्ट्रको तोडनेकी साजिल हो रही है ग्रॉर जगह जगह चाहे बोडो मान्डोलन के नाम पर चाहे झारखंडशार्नी के नाप पर, कश्मीर में तथा हर जगह देश के प्रत्येक हिस्से में देश को डोडने की साजिश रवी जा रही है और हमारे देश में कुछ ऐसे हिस्से हैं जिन पर विशेष ध्यान दिए जाने की जरूरत है। ऐसे क्षेत्रों में हमारे उतरपूर्वी भाग के अनेक प्रान्त

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ग्राते हैं। भोगोलिक एव ग्रन्य कारणों से उत्तर पदीं क्षेत्रों के राज्य ग्रापने ग्राप को उपेक्षित अनुभव करते रहे हैं ग्रीर यह बहुत जरूरी है कि इनकी भावनात्रों का सारे देश की ग्रोर से सम्मान किया जाय। उनको जनसंख्या कम हो सकती है लकिन श्रगर इस देश के वे नागरिक हैं तो उनकी भावनाम्रों का सभ्मान किया जाता चाहिए श्रीर जहां बहुन श्रधिक जनसंख्या है वही सुविधायें उन्हें शिक्षा के क्षेत्र में सामाजिक व्यवस्था के संबंध में या ग्रन्य क्षेत्रों में दी जानी वाहिए । राजीव गांधी की सरकार ने यह अपना कर्त्तव्य समझा है कि वह इन क्षेत्रों में एकता एव भारत कीं मध्य धारा से उन्हें जोड़ने के लिए अपने दाधित्य का निर्वाहन करे। इस लक्ष्य की पूर्ति के लिए सर्वोत्तम उपाय शिक्षा है। शिक्षा की अगर कभी न होती तो यह राष्ट्र स्वगं बन जाता। शिक्षा एव सनाज कल्याण संस्थानों की स्थापना में ही हम अशिक्षा और रुढ़ियों तथा गरीबी को दूर कर सकते हैं। वर्ष. 1973 में भारत सरकार ने उत्तर पुत्र पर्वतीय विश्वविद्यालय की स्थापना की थी और सरकार को यह उन्मीद थी कि यह विश्वविद्यालय नागालेंड के साथ साथ उत्तर पूर्व के जितने भी राज्य हैं चाहे मिजोरम हो, मघालय हो, विपुरा हो, ग्रहणाचल प्रदेश होसातों राज्यों के हिनों की पक्षा करेंगा । इसमें कोई संटेह की बात नंहीं है कि यह विश्वविद्यालय एक कुशल एवं परिपूर्ण विश्वविद्यालय के रूप में विकसित हुआ, हालांकि इसमें अनेकों किति। इया भी बाई जिनकी चर्च करने से सदन का बहुत समय खराव होगा लेकिन महत्त्वपूर्ण तथ्य यह है कि उत्तर पूर्वी क्षेत्र में दिविधता के विशेष नत्य मीजद हैं ग्रीर कोई एक संस्थान चाहे वह कितना ही ग्रन्छा क्यों न हो उसर पूर्वी भ्रेस की विविध ग्रावश्यकतामी की पूर्ति नहीं कर सकेगा। नागालैंड की अपनी पहुंचान है। माननीय लोधा जी जानते हैं मुझे एक महीना वहां रहने का अवसर मिला है !

المواقع المواق ं प्रकृति के योवन का श्रंगार करेंगे ं हें कि कभी न बासी फूल ह

मिलेंग वे जाकर श्रति शीघ्र सतत व्याकुल है उनकी धुल। प्रातनता का यह निर्भीक सहन करती न प्रद्वति पल एक, नित्य नृतनता का अविराम, किए हैं परिवतन में टेक ।

प्रकृति साक्षात वहां ग्रयना जीतवं स्वरूप , क्रात्मीय स्वरूप, विखेर हुए है नागालैंड में ग्रीर नागालैंड के युवकों ने ग्रपनो विशेष पहचान बनाई है। नागालैंड के युवकों की ग्रण्की विशेष महत्वकांक्षायें हैं जो वहां के भौगोलिक, पारपरिक एंब सांस्कृतिक तत्वों के साथ जुडी हुई होने के कारण अपने अप में विलंक्षण है। नागालैंड पर एक समन्वित इकाई के रूप में भारत की बहुतर इकाइयों के ब्रतगत ही विचार किया जाना चाहिए। उनकी देश की एक अलग युनिट नहीं मानना चाहिए । नागानेंड में बड़े वह जगल है वहां कृषि के विकास की ग्राधिक ग्रावश्यकता है ! नागालैंड पारंपरिक लोक कला का धनी है। अतः नागालैंड की सामाजिक एव ग्राधिक स्थिति तथा जन-कल्याण पर विशेष ध्यान दिए जाने की आवश्यकता है। इसके साथ हो नागालैंड में ज्ञान की दिशा में हुई प्रगतिका राष्ट्र को भी लाभ मिलना चाहिए चाहै वह ज्ञान मानविकी के क्षेत्र में हो चाहै टैक्नालाजी के क्षेत्र में हो चाहेसमाज विज्ञान के क्षेत्र में हो। इन कारणों से जरूरी है कि नागालैंड का अपना एक विश्वविपालय हो और यह मानते हुए कि यह विश्वविद्यालय राष्ट्रीय एकता के उद्देश्य की पृति कर सर्केगा केन्द्रीय सरकार द्वारा नागालैंड विश्वविद्यालय को स्थापना के कदम का स्वागत किया जाना चाहिए । राजीव गांधी जी के जो कार्य 5 वर्षों में हुए हैं उनमें शिक्षा के क्षेत्र में यहां एक ज्योतिमयः नक्षत्र की तरह शिक्षा का उदयहुन्ना है। नागालैंड में जो हमारी सरकार ने किया है, करके दिखाया है श्रीर एक विश्वविद्यालय स्थापना वहां की है हम समझते हैं कि सारा देश ग्रीर सारा सदन इसका स्वागत करेगा।

मान्यवर उपसभाध्यक्ष जी, इस पृष्ठभूमि को ध्यान में रखते हुए यह भावस्यक है

कि विध्यक की धारा 4 में विश्वविद्यालय के उद्देश्यों पर प्रकाश डालते हुए समय इसका विशेष तौर पर उल्लेख किया गया है कि यह विश्वविद्यालय मानविकी, सामान्य एवं भौतिक विज्ञान, समाज विज्ञान कृषि विज्ञान, वानिकी एवं शिक्षा के श्रन्य क्षेत्रों से सम्बद्ध समन्वित पठियक्रम च ल यंगा। यहां यह भी ध्यान देने योग्य एहै कि विधेयक्ष में ग्रन्तर-विषयक ग्रध्ययन श्रद्ध धन्तर-क्षेत्रीय शोध एवं श्रद्ध्ययन वंगापन की प्रक्रिया के नवीनीकरण को बढावा देने की भी ध्यवस्था की गयी है। मैं ाननीय साही जी को, मंत्री महोदय को इस मबात के लिए बधाई देना चाहूंगा कि विश्वविद्यालय के उद्देश्यों का निर्धारण करते समय उन्होंने इस बात के भी निदेश दिए हैं कि राज्य के लोगों के कल्याण, उनको ग्रकृ।थिक स्थिति तथा एवं सांस्कृतिक विकास पर विशेष ध्यान दियाजां चाहिए। मैं इस बात को क्योंकि ग्रत्यधिक महत्वपूर्ण मानता हैं। शिक्षा का संबंध लोगों की महत्वाकांक्षाश्रों चाहिए । के साथ जोडा जाता खासकर विश्वद्यालयी शिक्षा को तो ग्राम म्राटमी की मौर निकट लाये जाने की ब्रावश्यकता है। दूसरे शब्दों में, मैं कहता चाहंगा कि विश्वविद्यालय हवाई किले मात नहीं है बल्फिय जनता के कल्याण के, विकास के, ज्ञान के सच्चे साधन के सोपान हैं ।

माननीय उपसभाध्यक्ष जी, इस विधेयक का प्रारूप सभी केन्द्रीय विश्वविद्यालयों के अनुरूप वनाया गया है। जो हमारी सेंट्रल प्रानिविद्याल हैं उनसे टैली करके इसको बनाया गया है। ऐसा होना भी चाहिए या क्योंकि सभी केन्द्रीय विश्वविद्यालयों में कुछ बातें ऐसी होनी चाहिए जो सबसे समानता का भाव उत्पन्न कर सकें ग्रीर वातावरण की दृष्टि से उनकी अपनी दृसरी ग्रीर अपनी विशिष्ट स्थिति एवं इंडिवीजुग्रलिटी, ग्रपनी एक ग्रलग पहचान की विशेषतायें भी निर्धारित होनी चाहिए।

महोदय, नागालैंड राज्य का राज्यपाल
इस विश्वविद्यालय का मुख्य निदेशक होगा
तथा भारत के राष्ट्रपति इस विश्वविद्यालय
के विजिटर हैं । विश्वविद्यालय के कार्या-

लयों में चांसलर, बाइस चांसलर, प्रो०-वाइस चांसलर, डीन, रजिस्टार तया वित्त ग्रधिकारी कि कार्यकलायों का समावेश रहेगा । विधेयक में विश्वविद्यालय के प्राधिकरणों की भी ब्यवस्था की गयी हैं~~(समय की घंटी) दो मिनट उप-सभाष्यक्ष जी--जिनमें कोर्ट कार्यकारी परिषद्, शैक्षिक परिषद् योजना बोर्ड ग्रादि समक्ष्मि रहेगा । तथापि विधेयक में समझदारी बरतते हुए लघु एवं सुसंगठित कोर्ट की परिकल्पना की गयी है जिसमें 30 से ज्यादा सदस्य नहीं होंगे । यह इस विधयक की एक स्वागत योग्य विशेषता है जो ऐसे अनेक पुराने विश्वविद्यालयों से भिन्न हैं जहां कोर्ट के 100 ग्रथवा उससे भी ज्यादा सदस्य होते हैं ग्रीर जिसकी बैठकें व्यवहारिक एवं परिणामोन्मुख नहीं हो पाती। कार्यभारी परिषद का **ग्राकार छोटा रखे जाने की परिकल्पना** की गयी है और 11 सदस्यों की एकजी-क्यूटिव होगी । मैं इस बात से बहुत मसन्न हूं कि विधेयक में एक योजना बोड का भी प्रावधान किया गया है । हमारे विश्वविद्यालयों का अनुभव यह रहा है कि अपयोजना भी एक अत्यंत महत्वपूर्ण कार्ये है तथा इसे उन व्यक्तियों को सोंगा जाना चाहिए जिनका पर्याप्त, अनुभव हो तथा जिन्हें ग्रायोजना कार्य में विशेष दक्षता हासिल हो । यह व्यवस्था भी ठोक हो। रखी गयो है कि शैक्षिक परिषद् भी छोटी एवं स्संगठित होगी तथा उसमें 21 से ज्यादा सदस्य नहीं होंगे । मैं इस व्यवस्थाकाभीस्वागत करना चोहंगा कि पहली कार्यकारी परिषद् पहले योजना बोर्ड तथा पहली शक्तिक के सदस्यों को विजिटर द्वारा नामित किया जाएगा । मेरा विश्वास है कि चुनाव के तत्व को जहां तक सम्भव ही विश्वविद्यालय से दूर रखा जाना चाहिए क्योंकि चुनाव **अक्रिया से विश्वविद्यालय के शैक्षिक** वातावरण परकाफो बुरा श्रसर पड़ता है जो प्रायः विश्वविद्यालय परिसर के राजनीतिकरण तक पहुंच जाता है।

Bill, 1989

विद्यार्थी परिषद पर भी मैं कहना चाहूंगा कि जो वहां को स्टुडेंट्स यूनियन हैं उसमें विद्यार्थी परिषद का प्रावधान

भी स्वागत योग्य है। 18 वर्ष के नवयुवको को हमने मतदान का श्रक्षिकार दिया है श्रीर उसको ध्यान में रखकर जो कुछ बनाया गया है नागालैंड विश्वविद्यालय में छात्रों के लिए कि विद्यार्थी परिषट के श्रभाव में गम्भीर छात्रों को विश्वविद्यालय के कामकाज को प्रभावित करने का कोई अवसर नहीं मिलता है क्योंिक हम सब जानते हैं कि किस तरह से गम्भीर छात्रों को पृष्ठभूमि से छोड़ दिया जाता है। विधेयक को इन व्यवस्था स मैं अराज्य प्रसन्त हु कि िन विद्यार्थियों ने पिछले **शैक्षिक वर्ष** में ब्रह्मयन, ललित कला, खेल-कूद एवं विस्तार कार्यों झादि में पुरस्कार जीते हों, उन्हें विश्व भी परिषद् का सदस्य बन्धा जाएगा । इस परिषद् में इसके अतिरिक्त बीस ऐंत छाल और भी होंगे अन्हें अठ*ान,* खल-कूद एवं व्यक्तित्व के सर्वतोन्मुखी विकास के गुणी पर ग्रानि शक्षिक परिषद् द्वारा नामित किंा जाएगा । इस बात को सुनिश्चित करने के लिए कि विदार्थी परिषद् के द्वार सभी छातों के लिए खुले रहें, विधाक में यह स्पवस्था की गई है कि "विश्वविद्यालय के किसी भी छात्र को यह ग्रधिकार होगा कि वह विश्वविद्याला से संबंधित कोई मामला अ<sup>59</sup>क की अनुमति से विद्यार्थी परिषद में उठा सकेगा तथा उसे यह भी श्रधिकार होगा कि उस मामले पर होने वाली चर्चाओं के दौरान वह उनमें भाग ले सकेगा ।"

मैं विधयक के उस प्रावधान का भी स्वागत करता हुं जिसके **श्र**ं (गेत विद्यार्थी परिषद् के कार्यों का निर्धारण किया गया है। शिक्षा का यह सर्वविदित लिखां। है कि विद्यार्थी से भी उसके विकास के संबंध में परामर्श किया जाए । झतएब विधेयक की ७३धारा 2, परिनियम क्रवांक 41 में यह निर्धारित किस जाना उचित्र ही है कि विद्यार्थी परिषद् का यह कार्य होगा कि वह ग्रधायन के कार्यक्रमों, विद्यार्थियों के कल्याण तथा विश्वविद्यालय के सामान्य कामकाज से सुबध रखने वाले

महत्वपूर्ण मःमली के सर्वध में विश्वः विद्यालय के संबंधित अधिकारियों को सुझाव दे।

मानावर, ध्रब में ग्राने वक्तव्य के क्रंिम**्भ**ाप पर क्राता हुं । प्रस्तावित विधेयक की पारुभिम में कुछ अलिखित धार णार्धे भी हैं, जिल्ली भ्रोर में साननीय माही जी का और शिक्षा मंत्राला के प्रधिकारियों का हतन आ ष्ट करना चाहुंगा । एहा तक मैं सभझ पाया हुं विश्वविद्याला के स्थान के लिए नागालैंड राज्य के "लुमामी" स्थान का चयन काफी। सीच-ंमझ कर किया गया है। यह स्थान नागःसैंड राज्य के प्रायः सभी िलों से बराबर की दूरी पर है। भूमि का वह खंड प्रकृति के वैभव से भरा हुन्ना है, पानी की भी यहां सुविधा है। यह अब्दूबर, 1987 की बात है कि व हमारे प्रधान मंद्री, श्री राजीव गांधी जी ने लुमामी का विशेष दौरा किया स्रीर विश्वविद्यासः को आधार-जिला रखी थी। उस समय प्रधान मंत्री ने बड़ीय सरकार को यह प्रदेश दिये थे कि वे विश्वविद्यालय की स्थापना के काम में शीव्यता लायें।

मेरे लिए यह प्रमन्तवा का विजय है कि ग्राधार शिक्त रखे ाने के दो वर्ग के भीतर ही केंद्री : सरकार ने राजीब गांधी के िर्देशों का पालन कर विश्वविद्यालय की स्थापना की ऋीर क्षागे यह विधेयक लाई है। शीध कार्यान्वयन के लिए एक घच्छा उदाहरण देश के सामने शिक्षा मंत्रालय ने बहा दिनों के बाद रखा है।

नागलेंड की एक मूलभूत श्राय-श्ववाता है। 'कि एवस *ापि-भौद्यो*गिक परि सरों का विकास किया जाना । पहले उत्तर-पूर्वी पर्वतीय विश्वविद्यालय नियम के श्रंतर्गत नागालैंड में एक कृषि परिपर की स्थापना की गई थी। इस कृषि परिसर काकाको कुछ विकास हो चुका है। मुझे ज्ञात नहीं है कि इस विकास परिषद् के बारे में योजना क्या है किंतुमेरा अपना सुझाव है कि लुकामी में एक पूरी तरह समन्वित ुषि परिसर की भी स्थापना की जानी चाहिए, क्योंकि श्रं स्थन्त वांछनीय है कि इषि श्रीर वानिकी को विश्वविद्यात्रम में केंद्रीय स्थान प्राप्त हो, जो आज के हमारे पर्यावरण और वन-जगाओ प्रान्दोलन की पूर्ति वहां से होनी चाहिए क्योंकि नागालंड के पहाज़ों के पेड़ काट करके जनको नंगा कर दिया गमा है।

बस्तुतः विश्वविद्यालय के सामस्य पाठ्यकमों को तैयार करते समय गृषि एवं वर्तिकी को एक भोजक तत्व के रूप में ग्रहण किया जाना चाहिए । इस प्रकार विद्यार्थी को अपनी प्रतिभा का विकास च हे मानिकों, चाहे सामस्य विज्ञान एवं समाज विज्ञान के क्षेत्र में करने का अव-सर मिलेगा प्रौर वे अपनी जड़ता दूर करके नागालैंड को देश की मुख्य धारा से जोड़ सकेंगे ।

विशेषक के वित्तीय ज्ञापन में यह प्राव-धान है कि विश्वविद्यालय की स्थापना में....(समार की घंटी) माननीय उप-समारुख जी, मैं जब अपनी चार-यांच पंकितयों पर ब्रा रहा हूं...

अनुमानतः 61.34 करोड़ रुपये की लागत श्राएगी जिसमें से 47.47 करोड़ रुपये गैरआवर्ती श्रेणी का एवं 13.86 करोड़ रुपये श्रव्या श्रव्या श्रेणी का एवं 13.86 करोड़ रुपये श्रव्या श्रेणी का खर्ज होगा। मुझे नहीं मलुप कि इन झांकड़ों के तैयार किये जाने का अधार क्या रहा है ? तथानि मैं अपीत जरूर करना चाहूंगा माननीय मंत्री जी से कि सरकार इस मामले में खुले दिल से सहयोग करे तथा सभी भावश्यक खर्जी का उल्लेख उसमें होना चाहिए। मोटे-मोटे प्रावधान केवल हम मेमबरों को नहीं भेग देने चाहिए। भाव-प्रक धन-रागि निश्वविद्यालय अनुदान श्रायोग द्वारा अनिवार्य रूप से उपलब्ध करवा दी जाए।

मैं अाग करता हूं कि विश्वविद्यालय अनुदान आयोग की योजना आवंडन के अनुदार इस धन-राशि को पूर्ण रूप से इसी वर्ष दे दिया जाएगा ताकि किसी को यह कहने का अवसर न मिले कि विश्व-विद्यालय के कार्यों की आवश्यकता के पूर्ति धन के अभाव में नहीं हो पाई।

इस विश्वविद्यालय का भौर खास कर नव-स्थापित विश्वविद्याल में की पूरी देख-भाल की जाए ग्रीर मैं आशा बरता ह कि विश्वविद्यालाः अनुदान भागोग धन राशि का भावंडन करते समय केंद्रीय सरक कार नागालैंड विश्वविद्यालय के लिए ग्रावंटित धन-राशि के संबंध में ऐसी व्यवस्था करेगी कि विश्वविद्यालय अन्दान अप्रयोग द्वारा उसका उनगेग विना किसी दूसरे कार्य में किये हुए, उसका सही उपयोग होगा । स्रंत में, नागालैंड विश्व-विद्यालय विद्येयक का मैं समर्थन करता हूं और अंतिम वात की ओर मैं ध्यान दिलाना चाह्ता हूं । श्रभी कंतलटटिव कमेटो की बैठक थी, हमारे शिवशंकर जी यहां उपस्थित नहीं हैं, साही जी उस मीटिंग में नहीं थे, उत्तमें तीन-चार बार उठाने के बाद भरकार ने जवाब दिया कि हिन्दी विश्वविद्यालय की स्थापना का निर्णय हो चुका था और इंदिरा जी की, फिर मैं सदन में दोहराना चाहता हूं कि 1983 में एक ही इच्छा थी कि विशव भाषा हिन्दो यु०एन०ग्रो० की भाषा बनाने में समय लगेगा लेकिन विश्व हिन्दी सन्मेलन बराबर हो ग्रोर केंद्रीय हिन्दी विश्व विद्यालय की स्थापना हो, वह सब तैयार हो गया । फिर युवजीवसीव के चेयरभैन जो बहुत बड़े बैजानिक हैं यशपाल जी, उनके पाप भेशा गया और उन्होंने उसको नामंज्र कर दिया । यू०जी०सी० के लोग, चाहे शिक्षा मंत्रालय के लोग हों. कान खोल कर सुन लें कि भविष्य में ग्रगर इस तरह की हरकत की गई और इंदिरा जी की इच्छाग्रों के विपरीत काम करने की कोशिश, चाहे यशपाल जी हों या यू०जी०सी० हो, चाहे एज्केशन सिनिस्दी का कोई कितना भी बड़ा पदा-धिकारी हो, करने की कोशिश की तो हम उनको भ्रवभानना करने को तैयार हैं। भाषा के साथ खिलवाड नहीं होना चःहिए श्रौर हिन्दी विश्वविद्यालय की स्थापना का फिर ो हमें भी शिवशंकर जी ने द्राश्वा-सन दिया है उर श्रास्वान की पूर्ति होनी चाहिए और युक्जीव्डीव की अटोनोसी के नाम पर मनमानी करने की छूट न दी जाए । १८ १० १० १०० १००

# डा॰ रत्नाकर पाण्डेय]

इन शब्दों के साथ, में इस विधेयक का समर्थन करता है। आपने बहुत विस्तार से मुझ प्रानी बात कहने का ग्रवसर दिया इसके लिए में आपके प्रति कृतज्ञता व्यक्तं करता है।

THE VICE-CHAIRMAN (SHRI MIRZA IRSHADBAIG): I am calling a new Member, Shri Shabbir Ahmad Salaria to make his maiden speech.

SHRI SHABBIR AHMAD SALAand RIA (Jammu Kashmir): Mr. Vice-Chairman, Sir, the Bill which has been introduced with regard to the formation of a University in Nagaland is a welcome stand. It is welcome in as much as Nagaland is a far-flung hilly area in north-east of India just like the State of Jammu and Kashmir which is also situated in the north of India. This Bill which has been tabled here makes provision for ihe establishment of a University to cater to the needs of the people in that far-flung State and thereby to improve the educational opportunities available to these people. It is our earnest hope that this Bill will go a long way in helping the people of Nagaland who need education more than any other part of our country because they are lagging behind, in order to bring about a complete identity between the various sections of our society. order to bring ihe backward areas of our State to catch up with the rest of the country, it is very necessary that such a Bill should have been paced before this august House so that the people of that land, that State, are enabled to go ahead with better education and better development.

However, so far as the State of J&K is concerned, we also welcome in the same tone the conferment of the Scheduled Tribes

status on certain sections of the society in the Ladakh region. We, however, feel that the Government of Jammu and Kashmir which had already recommended other sections which are very, very weak and very, very backward in J. & K, such as Gujars, Bakarwals and Arghavans and such other .persons living in farflung areas of the State of J&K are also accorded the status of Scheduled Tribes. The fact that such a status' has not been accorded to them and as against that only a portion of the society of Jammu and Kashmir has been accorded that status is likely to bring about friction which we want to avoid in the State of Jammu and Kashmir. In order that peace and harmony may sprevail in the State also, we feel that by not conferring that status Guiars. Bakarwals Arghavans, and by hot accepting that till now-although the matter is under consideration of the Govment of India-is likely to create certain misgivings and frictions amongst the various sections of our society in Jammu and Kash-Such things may kindly be avoided so that our people feel one with each other and. no grounds exist for them to have any grudge against anybody else and so that we progress hand in hand with the rest of our Country • towards the goals which have been earmarked for us by Bapuji, Nehru and Pandit Jawaharlal Sher-e-Kashmir, Sheikh Mohammad Abdulla. in the State of Jammu and Kashmir, great strides have been made in the matter of education and education has been the primary consideration in. the manifesto of the National Conference called Nana Kashmir. We feel that this step which has heen taken to eive better educatienl bppjortunities to the people of Nagaland by providing a-spe-

Bill, 1989

- "(1)The Vice-Chancellor shall be appointed by the Visitor in such manner as may be prescribed by the Statutes.
- (2) The Vice-Chancellor shall be the principal executive and academic officer of the University, and shall exercise general supervision and control over the affairs of the University and give effect to the decisions of all the authorities of the University.'

There I request the hon. Minister to consider that the powers conferred to him are very wide and-very sweeping and the more the powers the greater the possibility of the same being abused. These powers are uncontrolled.

### Clause 13 further says:

The Vice-Chancellor may, if he is of opinion that immediate action is necessary on any matter, exercise any power conferred on any authority of the University by or under this Act and shall report to such authority the action taken by him on such matter:

Provided that if the authority concerned is of opinion that such action ought not have been taken, it may rtfer the matter to the Visitor whose decision thereon shall be final." submit that it should have been provided that the action shall be subject to ratification by such authority within a period to provided in this Bill and if within that period that action is ratified, it shall be deemed to have lapsed.

Similarly, I may request that Section 34 of the Bill also deserves consideration by the hon. Minister. It says

Bill, 1989

- "(1) Every employee of the University shall be appointed under a written contract, which shall be lodged with the University and a copy of which shall be furnished to the employee concerned.
- (2) Any dispute arising out of the contract between the University, and any employee shall at the request of the employee, be referred to a Tribu-nal of Arbitration consisting of one member appointed by the Executive Council, one member nominated by the employee concerned and an umpire appointed by the Visitor.
- (3) The decision of the Tribunal shall be final and no suit shall lie in any civil court in respect of the matters decided by the Tribunal.
- (4) Every request made by the employee under sub-section (2) shall be deemed to be a submission to. arbitration upon the terms of this section within the meaning of the Arbitration Act, 1940."
- It is my submission that' even if you make the decision final, there should be some avenue provided so that this decision is also open to test by some other authority. It should be final only to this extent that so far as the Tribunal is concerned, the decision is final. But it should be provided that there shall be at least one avenue which shall decide its correctness.
- I shall also draw your kind attention to Section 35 of the Bill which says:

[Shri Shabbir Ahmad Salaria] "(1) Any student or candidate for an examination whose name has been removed from the rolls of the University by the orders or resolution of the Vice-Chancellor, Discipline Committee or Examination Committee, as the case may be, and who has been debarred from appearing at the examinations of the University for more than one year, may, within ten days of the date of receipt of such orders or copy of such resolution by him, appeal to the Executive Council may and the Executive Council may confirm, modify or reserve the decision of the Vice-Chan-cellor or the Committee, as the case may be."

It is stated here that "any student or candidate for an examination whose name has been removed from the rolls of the University by the orders or resolution of the Vice-Chancellor, Discipline Committee or examination Committee, as the case may be, and who has been debarred from appearing at the examinations of the University for more than one year-may, within ten days..." It is ' my submission that the making of the decision should be made subject to the condition that the decision is made after affording the concerned candidate or the student an opportunity of being heard. The power given here is not subject to according any opportunity of being heard to the concerned student. It is my submission that such a sweeping power without giving the affected person an opportunity of being heard or of showing cause is not correct, is not in accordance with Article 14 of the Constitution of India, and it is likely to land the student in "difficulty, and is also likely to render the authority which is ca-pable of arriving at a decision to arrive at a wrong decision. The rule of audi alteram partem

should be obeyed, should be respected in all matters. And if the affected person is not to be heard and the decision is to be arrived at, the decision will in all likelihood be wrong or can be wrong. Therefore, it is my submission in this respect also that an opportunity of being heard to the person concerned should be afforded before the decision is arrived at. And without that, the mere provision that the decision arrived at unanimously will be appealable is no solace to the person concerned because in the meantime the punishment is visited on him. It is, therefore, my humble submission before the hon. Minister that these matters may kindly taken into consideration so that the Bill is free from these defects. Moreover, I have read the Bill and I have not found in it the provision for the establishment of any Chair for improvement, for teaching of the Nagaland languages which are local there, the languages that are prevalent there. I feel that there should be a provision in the Bill for the establish, ment of a special Chair which will go into the teaching and instruction of the language which is particular to the people of Nagaland and which could be fostered so that those people can attain a greater proficiency in their lan-guage, and their language also prospers.

In making this submission, I would further make a submission that all this power which the Vice-Chancellor has been conferred with deserves to be reconsidered in the light of my submission.

With these submissions, Sir, I support this Bill and I would re quest that after taking into consideration the submissions I have made, the Bill may kindly be passed.

THE VICE-CHAIRMAN (SHRI MIRZA IRSHADBAIG): Shri Jerlie E. Tariang-Please conclude within three minuts.

SHRI JERLIE- E. TARIANG Vice-Chair-(Meghalaya): Mr. man, Sir, I will try to complete within the limited time. I would -like to express my personal gratitude to the Prime Minister and the Government and the Minister concerned for having brought this Bill for the establishment of Nagaland University. Nagaland is' one of the States comprised within the jurisdiction of the North-Eastern Hill University which is in Shillong, the capital of my State; Sir, it is true that it is very necessary that these Universities should be opened in as many areas as possible in the North-East as we have different cultures, different languages and different problems. I do not want to go into the merits of the Bill as. it has been already explained by my previous speakers. I would only like to comment that it is really important that other Universities should also be expanded, and more Universities should be established. For instance; the Hill NEHU, the North-Eastern University comprises four States— Nagaland, Meghalaya, Mizoram and Arunachal Pradesh. Sir, you know the communication problem between one State and the other. The hill tribal people of the North-Eastern Region have different cultures and different ways of life and different habits of food and other things. It is only fair if these students are given higher education in their own home States. Another factor is that they are facing a lot of problem in getting seats elsewhere in the country. There is also a lot of . frustration in the minds of the young people. Educated as they are, they would like to go for further studies, but they find that they are not welcome in many of

university campuses. The NEHU cannot provide all the reguirements of every State. This University itself is not having enough seats. Now, Mizoram is the next State which may, due to educational standard, otherwise too, I think Mizoram may like to go for another university. And I am sure that the farflung Arunachal Pradesh people, they are also coming up. And soon they too would like to have a university of their own. Sir, I would therefore submit that it will be in the fitness of things if the Government would go deep into the aspect whether it is not proper-also to have separate university for Mizoram. As at present, they have got campuses in Aijawal and in Kohima, i.e., in Nagaland and in Mizoram, and in order to bring satisfaction and . privileges to all those people in bulk in the present universities, they should have their own universities so that they can serve their interests better.

Sir, it will be better that we all welcome the Nagaland University Bill. My only request is the Minister concerned that would censider this aspect that the NEHU which is another Central University in Shillong cannot accommodate all the requirements of the States from that part of the county. Therefore, another university should be started in Mizoram and I am sure that this will bring the desired results and fulfil the aspirations of the people of the North-East. Thank you.

THE VICE-CHAIRMAN (SHRI MIRZA IRSHADBAIG): I have to inform the Hon. Member that the Prime Minister will make a statement regarding the Nagar Rozgar Yojana at 12.50 p.m. today.

# Now, Prof. Asima Chatterjee will speak for a few minutes on the Nagaland University Bill.

PROF. (MRS.) ASIMA CHAT-TERJEE (Nominated): Mr. Vice-Chairman, Sir, I rise to support Nagaland University Considering the geographical situation and the demands of the people of Nagaland, based on valid reasons, the need to have a Central university, for the State of Nagaland has been felt and I am very happy that this Central University is going to be establiobject has been well established shed very soon at lumami. The at page 40 of the Bill and also in section 4 at page 3. The Bill has been well drafted. But I have a few comments to make.

First of all, I want to say that the routine type of curricula and courses should not be followed in this university. This university should have some speciality depending on the geographical situation and the natural resources. I would like to suggest in connection that this chemical technology, courses on forestry social and forestry should implemented because be there vast forests and courses are on food technology should also be introduced in this university. This should be done for the welfare of the people so that the State can generate more employment oppor. tunities. There is one more important point. The traditional culture and arts should be developed by all means. At the same time, UGC directive, should be followed while appointing lectur. ers.

Lastly, for the discipline of the students, as has been pointed out. appointment of Proctor is a good

suggestion. Proctor should be appointed whose duty should also be to guide the students regarding the courses should study, helping to overcome the difficulties faced by the students in these academic activies. Moreover, the Proctor should have an advisory committee as well who should be able to help the Proctor by guidelines so that the Proctor may execute his duties efficiently.

Bill, **1989** 

These are the few points I wanted to raise, and with this, I support the Bill.

SHRI L. P. SHAHI: As I stated, I have been hearing the observations made by hon. Members. Some of the items suggested would actually form part of the courses of studies that are to be framed. So far as inclusion of forestry and agriculture is concerned, it has been given on page 3, paragraph 4 of the Bill "To make provisions for integrated courses in humanities, natural and physical sciences, social sciences, agricultural science and forestry and other allied disciplines in the eduiational programme of the university". So that has to be kept in mind. After all, if a university is going to funition in Nagaland, it has to function in the atmosphere that prevails there. Agriculture will be a part of it; horticulture will be a part of it. That has to be included in the courses of studies which will be finalised later on.

#### [THE DEPUTY **CHAIRMAN** in the Chair]:

So far as the power of the Vice-Chancellors are concerned, it is in tune with other Central Universities'- Already there are ten Central Universities in the country. So, this is nothing new.

So far as providing special chair for language of Nagaland

Small Industry Development

SMALL **INDUSTRIES** DEVEis concernel, as suggested by my hon. friend, I would like to bring to the notice of the House that Nagaland has 14 tribes with as many as 52 dialects. Any big village in Nagaland has its own dialect. There is no common language as such. But those who are educated persons in Nagaland, they have adopted English to a greater extent and the Roman script. Geographical situation is such that Lumami is in the centre of Nagaland.

I now request the House to pass this Bill.

THE DEPUTY CHAIRMAN: The question is:

"That the Bill to establish and incorporate a teaching and affiliating University in the State of Nagaland and to provide for matters connected therewith or incidental thereto, be taken into consideration."

The motion was adopted.

THE DEPUTY CHAIRMAN: We shall now take up clause-byclause consideration of the Bill.

Clauses 2 to 48 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula, and the Title were added to the Bill.

SHRI L. P. SHAHI: I move:

"That the Bill be passed."

The question was put and the motion was adopted.

# SMALL INDUSTRIES DEVELOP-MENT BANK OF INDIA BILL,

1989—Contd.

DEPUTY CHAIRMAN: Prof. Chandresh P. Thakur to continue.

**CHANDRESH** P. PROF. THAKUR (Bihar): Thank you for giving me this opportunity to continue my interrupted presentation on this Bill. Last time I spoke, there was a lot of pandemonium in the House and it seems that the Opposition was not interestsd in it. As I said last time, for accelerated development of industry we need much larger and greater monentum in the growth of small firms. dominant proportion of total production, total employment and number of firms fall in the small firms category and from this point of view there is great scope for development further this sector. However, we find that there is a high incidence of sickness RBI study shows that 7-8 per cent of the total sick units are in the small sector and 15 per cent of the total outstanding credit also belongs to this sector. Sixteen hundred crore of rupees are stuck up in the sick units. The question arises, why are there so many units sick? There are problems with regard to the poor project choice, with regard to poor entrepreneueurship and inefficient project management. Over and above that, there are market constraint, problem of technology and inadeobsolete quate finance. This Bill is going to strengthen the financial picture, hopefully if the resources are utilized with imagination and care.

We need to appreciate that the IDBI schemes, like the margin money, viability studies or nursing programmes are welcome but there was a deadline set by the RBI for viability studies and the nursing programmes. I do not know whether the deadline has been crossed by a wide margin or not but it seems that whatever the progress, it is not sufficient because that should have been reflected in the quality of improve-